

Mr P. K. Padhi

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CAT/1/11

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH, CUTTACK

O.A./T.A./R.A. No..... 470..... 1996

D. N. Acharya..... Applicant(s)

..... Versus  
Union of India et al..... Respondent(s)

Sr. No.	Date	Order with Signature
1	4-7-96	<p>REGISTER</p> <p>Heard Shri P.K.Padhi, counsel for the applicant. His grievance is that the ex-gratia retirement gratuity along with interest has not been paid to him so far although he retired on 5.11.1994 while working as E.D.B.P.M, Samsarpur in account with Chhatia under Athgarh H.O. He has also brought to my notice Annexure-2, an order by the Superintendent of Post Offices, Cuttack South Division, dated 25.4.1996 wherein the disciplinary proceedings framed against the applicant were dropped. Besides the above, Shri Padhi pointed out that he filed a representation dated 20.11.1995 before the Superintendent of Post Offices, Cuttack South Division, drawing his attention to the non-payment of the ex-gratia retirement gratuity although one year had elapsed after his retirement. Subsequently on 12.12.1995 he sent</p> <p>6/2/96</p> <p>For Registration</p> <p>For admission</p> <p>Bench</p> <p>3/7/96</p> <p>3/7/96</p>

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		<p>another representation (Annexure-6) to the Director of Postal Services in the same matter. He waited for six months thereafter and he did not elicit any response. Shri Ashok Mohanty, Sr. Standing Counsel has been heard in the matter.</p> <p>Ex facie there seems to be no reason as to why the applicant has not been granted the ex-gratia retirement gratuity which is the only retirement benefit admissible to E.D. officials.</p> <p>In view of the above, Respondent No.3, the Superintendent of Post Offices, Cuttack South Division, Cuttack, before whom Annexure-5 dated 20.11.1995 has been filed, is directed to dispose of the said representation and the admissible ex-gratia retirement gratuity along with interest, as per procedure established in law, at 12% per annum shall be paid to the applicant within a period of six weeks from the date of receipt of copy of this order.</p> <p>The Original Application is disposed of.</p> <p><i>Shri Ashok Mohanty</i> MEMBER (ADMN.)</p> <p>A copy of the order at 4.7.96 may be given to the applicant.</p> <p>47/96 copies.</p> <p>Received copy of order at 4.7.96 P.K. patel 9.7.96</p> <p>Received copy of order at 4.7.96 Copy of OOA on behalf of Mr. A. Mohanty S. S. C. Indiranagar 9.7.96</p>